## GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2835 ANSWERED ON:30.07.2014 MID DAYMEAL SCHEME

Biju Shri Parayamparanbil Kuttappan;Dhotre Shri Sanjay Shamrao;Kaswan Shri Rahul;Kateel Shri Nalin Kumar;Mahtab Shri Bhartruhari;Patil Shri Chandrakant Raghunath;Puttaraju Shri C.S.;Rajesh Shri M. B.;Reddy Shri Mekapati Rajamohan;Scindia Shri Jyotiraditya Madhavrao;Venkatesh Babu Shri T.G.

## Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has reviewed the Mid-Day Meal Scheme in the country with a view to extend it upto higher secondary level and if so, the details thereof along with the salient features of the report submitted by the Reviewing Committee if any;
- (b) whether the Government has received complaints about alleged irregularities including sub-standard meal being served to students and if so, the number of complaints so received during each of the last three years, State-wise;
- (c) whether the cases of adulterated/poisonous food served under the said scheme have come to the notice of the Government during each of the last three years and the current year; and
- (d) if so, the action taken by the Government thereon?

## **Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SMT. SMRITI ZUBIN IRANI)

(a): No, Madam.

(b) to (d): A total of 108 complaints about alleged irregularities including sub-standard meals being served to students under the Mid Day Meal Scheme during last three years and current year have come to the notice of the Government. These complaints were referred to the concerned State Governments / UTs, who have taken necessary action in 66 cases. Out of 66, the allegations were not proved in 28 cases, while action has been taken by the State Governments in the remaining 38 cases. The action taken include a warning to the concerned NGOs and officers responsible, the initiation of departmental proceedings against Principal / Headmaster, the suspension and transfer of erring officials, the cancellation of the contract of the supplier etc. The State-wise and year-wise complaints received are given at Annexure-I.